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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India*, and Provincial Gazettes. Orders of Commandants of Volunteers Corps

### HOME DEPARTMENT

#### NOTIFICATIONS

*The 23rd December 1942*

**No. 14979-A.(C).**—The following notifications, issued by the Government of India, are republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

### DEFENCE DEPARTMENT

*New Delhi, 5th December 1942*

**No. 1648-OR/42**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely :—

After sub-rule (2) of rule 77A of the said Rules, the following sub-rule shall be added, namely :—

“(3) No local authority shall, except with the permission of the appropriate Government, exercise its powers of demolition in respect of any building which may be certified by the Central Government as being used for purposes essential to the defence of British India, the efficient prosecution of the War or the maintenance of essential services or supplies, and the appropriate Government may, at the time of granting the permission or subsequently, impose such conditions as it thinks fit on the manner in which and the extent to which the powers shall be exercisable by or on behalf of the local authority in respect of the building.”

C. MACI. G. OGILVIE

*Secy. to the Govt. of India*

### HOME DEPARTMENT

*New Delhi, 3rd December 1942*

**No. 3590-D/42-Ests.**—In exercise of the powers conferred by sub-section (3) of section 266 of the Government of India Act, 1935, the Governor-General in his discretion is pleased to direct that the following

further amendments shall be made in the Federal Public Service Commission (Consultation by the Governor-General) Regulations, namely :—

In the Schedule annexed to the said Regulations, under the heading “Central Services, Class I” —

- (i) for the sub-heading “Department of Industries and Labour” the sub-heading “Department of Labour” shall be substituted,
- (ii) to the list of posts under the sub-heading “Commerce Department” the entry “Officer on Special Duty, Cost of Living Index Scheme” shall be added.

H. K. CHAINANI

*Deputy Secy. to the Govt. of India*

*The 23rd December 1942*

**No. 15015-A.(C).**—The following notifications, issued by the Government of India in the Home Department, are republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

*New Delhi, 12th November 1942*

**No. 63/3/42-Ests.**—The following amendments made by the Secretary of State in the Reserved Posts (Other Services) Rules, 1938, are published for general information, namely :—

“I, Leopold Stennet Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 246 (1) and section 250(1) of the Government of India Act, 1935 (a), hereby make, with the concurrence of my Advisers, the following amendments in the Reserved Posts (Other Services) Rules, 1938 (b), namely :—

I. In the First Schedule to the said Rules—

A. In Part III A.—Indian Service of Engineers—

- (1) Under the head “Posts in Madras” for the entries “29 Divisional Posts”, “4 Training Reserve Posts” and the figures “43” the

entries "27 Divisional Posts", "3 Training Reserve Posts" and the figures "40" shall be substituted.

(2) Under the head "Posts in Bengal (Irrigation)" for the entry "4 Training Reserve Posts" and the figures "16" the entry "2 Training Reserve Posts" and the figures "14" shall be substituted.

(3) Under the head "Posts in the United Provinces (Irrigation)" for the entry "25 Divisional Posts" and the figures "36" the entry "22 Divisional Posts" and the figures "33" shall be substituted.

(4) Under the head "Posts in the Punjab (Irrigation)" for the entry "13 Training Reserve Posts" and the figures "83" the entry "9 Training Reserve Posts" and the figures "79" shall be substituted.

(5) Under the head "Posts in Bihar and Orissa (combined cadre)" and the sub-head "Orissa" the entry "1 Training Reserve Post" shall be omitted and for the entry "6 Divisional Posts" and the figures "10" the entry "4 Divisional Posts" and the figure "7" shall be substituted.

B. In Part III B.—Indian Service of Engineers (B. and R. Branch)—

Under the head "Posts in the Punjab" for the entry "10 Divisional Posts" and the figures "15" the entry "7 Divisional Posts" and the figures "12" shall be substituted.

C. In Part IV A.—Indian Educational Service (Men's Branch)—

Under the head "Madras" and the sub-head "Lower Selection Grade" for the figure "5" against the entry "Principals, Professors" the figure "4" shall be substituted.

D. In Part V.—Indian Veterinary Service—

Under the head "Madras" and the sub-head "Selection Grade" the entry "Principal, Veterinary College...1" shall be omitted.

II. In the Second Schedule to the said Rules—

A. Under the head "Telegraph Engineering Service, Class I"—

(1) Before the entry relating to Mr. R. C. Wrinch the entry "Chief Engineer—Mr. P. J. Edmunds, M.A., B.Sc." shall be inserted.

(2) The entry "Electrical Engineer in Chief—Mr. N. F. Frome, M.Sc. (Eng.), D.F.C., M.I.E.E." shall be omitted.

(3) For the entry "Divisional Engineer, Telegraphs—Mr. R. E. Elcock, B.C., M.M." the entry "Director of Telegraphs—Mr. R. E. Elcock, v.c., M.M." shall be substituted.

(4) For the word "do" against the name of Mr. B. P. Desai the words "Divisional Engineer, Telegraphs" shall be substituted.

B. Under the head "Indian Posts and Telegraphs Traffic Service, Class I" for the entry "Postmaster-General—Mr. P. J. Edmunds, M.A., B.Sc." the entry "Postmaster-General—Mr. N. F. Frome, M.Sc. (Eng.), D.F.C., M.I.E.E." shall be substituted.

C. Under the head "Miscellaneous Posts"—

(1) Under the sub-head "Government of Madras" the entries "Personal Assistant to the Director of Industries and Commerce and Inspector of Industrial Schools—Mr. W. Fyfe" and "Director of Industries and Commerce—Mr. L. B. Green" shall be omitted.

(2) Under the sub-head "Government of the Punjab" the entry "Executive Engineer, Public Health Circle—Mr. J. A. R. Bromage" shall be omitted.

Given under my hand this 10th day of September 1942.

L. S. AMERY

*One of His Majesty's  
Principal Secretaries of State*

*New Delhi, 12th November 1942*

No. 35/10/40-Ests.—The following amendments to the Indian Civil Service (Probationary Service) Rules, 1940, made by the Secretary of State for India, are published for general information:—

"I, Leopold Stennet Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 247 (1) of the Government of India Act, 1935 (a), hereby make, with the concurrence of my Advisers, the following amendment in the Indian Civil Service (Probationary Service) Rules, 1940 (b), namely:—

In rule 7 (1) of the said Rules for the word 'Bengali' in column 3 the word 'Oriya' shall be substituted.

Given under my hand this 23rd day of June 1942.

L. S. AMERY

*One of His Majesty's  
Principal Secretaries of State*

H. K. CHAINANI

*Deputy Secy. to the Govt. of India*

*The 23rd December 1942*

No. 15016-A.(C).—The following notification, issued by the Government of India in the Defence Department, is republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

*New Delhi, 21st November 1942*

No. 1641-OR/42—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In sub-rule (2) of rule 81 of the said Rules—

(i) in clause (f) after the words "compliance with the order" the words "the grant or issue of licences, permits, certificates and other documents, and the charging of fees therefor" shall be inserted;

(ii) the words "may prohibit the doing of anything regulated by the order except under, and in accordance with the conditions of, a licence granted by such authority as may be specified in the order, and" shall be omitted.

C. MACI. G. OGILVIE

*Secy. to the Govt. of India*

*The 23rd December 1942*

No. 15017-A.(C).—The following notification, issued by the Government of India in the Defence Department, is republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

*New Delhi, 14th November 1942*

No. 1621-SM/42—In exercise of the powers conferred by section 2 of the Defence of India Act,

1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely :—

In rule 128 of the said Rules, after the figures " 80 " the figures and letter " 81E " shall be inserted.

C. MACI. G. OGILVIE

*Secy. to the Govt. of India*

*The 23rd December 1942*

**No. 15018-P.(C).**—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

*New Delhi, 31st October 1942*

**No. SS/63(2)/42**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Tyre Rationing Order, 1942 :—

In clause 6, proviso (i) shall be deleted and provisos (ii), (iii), (iv) and (v) shall be renumbered as (i), (ii), (iii) and (iv) respectively.

S. BHOTHALINGAM

*Deputy Secy. to the Govt. of India*

*The 28th December 1942*

**No. 4408-C.**—The following notification of the Government of India, Home Department, is republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

*New Delhi, 10th December 1942*

**No. 41/14/41-Poll.(I).**—The following order of the Government of India is published for general information :—

In exercise of the powers conferred by clause (b) of sub-rule (1) of rule 41 of the Defence of India Rules, the Central Government is pleased to prohibit the making or publishing by any Printer, Publisher or Editor in British India of—

- (1) any book, pamphlet or other document issued by or emanating from—
  - (a) the Watchtower Bible and Tract Society and the International Bible Students' Association, or
  - (b) any organization affiliated to or controlled by or connected with the said Society or Association, or
  - (c) any person holding office in the said Society or Association or in any such organization as aforesaid ; or
- (2) any document which is a reproduction or translation of, or contains substantial extracts from, any such books, pamphlet or other document as aforesaid.

R. TOTTENHAM

*Addl. Secy. to the Govt. of India*

## COMMERCE AND LABOUR DEPARTMENT

### NOTIFICATIONS

*The 22nd December 1942*

**No. 3200—III-G-44/42-Com.**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

*Secretary to Government*

### EXPORT CESSSES

*New Delhi, 24th October 1942*

**No. 334(32) Tr. (I. E. R.)/42**—In exercise of the powers conferred by sub-section (2) of section 14 of the Coffee Market Expansion Act, 1942 (VII of 1942), the Central Government is pleased to declare that the provisions of sub-section (1) of the said section shall apply to persons owning land planted with coffee plants aggregating less than ten acres but not less than five acres.

T. S. PILLAY

*Joint Secy. to the Govt. of India*

*The 22nd December 1942*

**No. 3205-Com.**—The following notification of the Government of India in the Finance Department (Communications) is republished for general information.

By order of the Governor

W. W. DALZIEL

*Secretary to Government*

*New Delhi, 22nd October 1942*

**No. C/2643-PT/42.**—The Governor-General in Council is pleased to direct that the following amendments shall be made in the Post Office Insurance Fund Rules, namely :—

In the said Rules—

- (i) in rule 2, clause (9) shall be omitted ;
- (ii) after rule 2, the following rule shall be inserted, namely :—

“2-A. Persons who are on active military service are excluded from the benefits of the Post Office Insurance Fund even though they may hold lien on civil posts.

*Exception 1*—The employees of the Posts and Telegraphs Department who are on field service but hold liens on civil posts are eligible for the benefits of the Post Office Insurance Fund irrespective of the fact whether their pay and allowances are governed by civil or military rules.

*Exception 2*—Persons belonging to departments other than the Posts and Telegraphs Department who retain a lien on civil posts and proceed on field service in a non-combatant capacity are also eligible for the benefits of the Post Office Insurance Fund provided they continue to be governed by civil rules.

*Note*—The employees of Provincial Subordinate Medical Services, who are called up for military duty, are ineligible for insurance with the Post Office Insurance Fund so long as they remain on military duty.”

M. K. SEN GUPTA

*Financial Adviser, Communications*